

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2116  
ANSWERED ON:09.03.2011  
PHALGUNA SAKA FAKE EDUCATIONAL TECHNICAL INSTITUTES  
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**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether large number of fake universities and educational/technical institutes are functioning in various States/UTs of the country;
- (b) if so, the details thereof, State/ UT-wise;
- (c) the details of the action taken against such fake universities/institutes; and
- (d) the steps taken to safeguard the interest of the students pursuing studies therein?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a) & (b): The University Grants Commission (UGC) and the All India Council for Technical Education (AICTE) have been entrusted with the responsibilities of maintenance of standards and coordination in the University education and technical education system, respectively. The UGC has identified 21 fake universities/ institutions functioning in different parts of the country in contravention of the UGC Act, 1956; out of which, 8 are in Uttar Pradesh, 6 in Delhi and one each in Bihar, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Tamil Nadu and West Bengal. Similarly, the AICTE has also identified 350 unapproved institutions running technical and management courses/ programmes in violation of the AICTE Regulations dated 6th January, 2005. Out of these 350 unapproved institutions, 75 each are in Delhi and Maharashtra, 52 in Andhra Pradesh, 34 in West Bengal, 30 in Uttar Pradesh, 27 in Karnataka, 17 in Haryana, 14 in Tamil Nadu, 9 in Chandigarh, 4 in Gujarat, 3 in Punjab, 2 each in Bihar, Rajasthan, Himachal Pradesh and Goa, and one each in Uttarakhand and Kerala.

(c) & (d) : The name of such fake universities and unapproved technical institutions has been included in the list maintained by the UGC and the AICTE, respectively and is placed on their respective official websites for information to the students and general public. With a view to create awareness in this regard, wide publicity is given by the UGC and the AICTE every year through print / electronic media, as well as on their official websites, cautioning the students and parents not to take admission in such unapproved institutions. Show cause notices have been issued to these fake/ unapproved institutions advising them to seek approval of the competent body or close down such courses. Statutory bodies have also been advised to launch effective campaign against such universities/ institutions and to take appropriate penal action under law. Further, the State and UT Governments have been requested to take action under Indian Penal Code against these fake/ unapproved universities and institutions. A legislative proposal to prohibit unfair practices in higher educational institutions has been introduced in the Parliament.